

**Location of Environmental Tribunals**

1125. SHRIMATI KAMLA SINHA:  
DR. BAPU KALDATE:

Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

- the locations of Environment Tribunals in the country;
- whether investigation cells would be set up under tribunals to examine the allegations of environmental pollution;
- if not, the reasons therefor; and
- how the liability arising out of radiocative accidents are proposed to be dealt with?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI KAMAL NATH): (a) The Principal Bench of the National Environment Tribunal will be located at Delhi. Other benches will be located at Bombay, Calcutta and Madras, in the first instance.

(b) and (c) The powers of the National Environment Tribunal are limited to giving relief and cooperation for damages to persons, property and the environment, arising out of any accident occurring while handling any hazardous substance. Therefore, the setting up of investigation cells to examine allegations of environmental pollution does not arise.

(d) The Environment Tribunal will not deal with any liability arising out of radio-active accidents.

**इलेक्ट्रानिक टेलीफोन एक्सचेंजों की स्थापना**

1126. प्रो० राम बख्श सिंह वर्मा: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1994-95 के दौरान किन-किन राज्यों में कहां-कहां इलेक्ट्रानिक टेलीफोन एक्सचेंजों की स्थापना की गयी थी;

(ख) वर्ष 1995-96 के दौरान अन्य कितने स्थानों पर इलेक्ट्रानिक एक्सचेंजों की स्थापना का प्रस्ताव किया गया है;

(ग) क्या यह सच है कि उत्तर प्रदेश के फर्रुखाबाद जिला में तीन स्थानों पर इलेक्ट्रानिक टेलीफोन एक्सचेंजों की स्थापना करने संबंधी निर्णय लिया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

**संचार मंत्रालय के राज्य मंत्री ( श्री सुखराम ) :**  
(क) और (ख) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(ग) जी हां।

(घ) वर्ष 1995-96 के दौरान जिला फर्रुखाबाद में तीन इलेक्ट्रानिक एक्सचेंज स्थापित करने की योजना बनाई गई है जिनका विवरण नीचे दिया गया है;

(i) फर्रुखाबाद -2000 लाइनों वाले आई0एल0टी0 एक्सचेंज को बदल कर 3000 लाइनों वाले सी-डॉट की संस्थापना।

(ii) राजेपुर- 128 पोर्ट सी-डॉट

(iii) अमृतसर - 128 पोर्ट सी-डॉट

**Setting up of more post offices**

1127. SHRI V. RAJESHWAR RAO:  
Will the Minister of COMMUNICATION be pleased to slate:

(a) what is the average expenditure required for establishing one post office;

(b) whether any private party is ready to make the capital expenditure, whether Government will agree to make the current recurring expenditure and set up post offices in such manner; and

(c) what steps are being taken to set up more post offices?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The average annual expenditure required for an Extra Departmental Branch Post is Rs. 25,000/- arfd a Departmental Sub Post Office Rs. 1.70 lakh.

(b) No. Sir. But where an interested party pays each year as non-returnable contribution (NRC), the recurring expenditure on account of a Post Office, less its income, Government will open and maintain the Post Office.

(c) Post Offices are opened progressively under the annual plan subject to fulfilment of norms and availability of resources. 1568 Post Offices have been sanctioned during the first three years of the Eighth Five Year plan.

**Filling up of the post of Dy. Chairman and Secretary in Paradip Port**

1128. SHRI SAN AT AN BISI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that the posts of Dy. Chairman and Secretary in Paradip Port (Orissa) are lying vacant for the last several years as a result of which there is administrative breakdown and financial mismanagement;

(b) if so, what are the reasons therefore; and

(c) what steps Government propose to fill up the vacant posts to gear up the administration?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c) The post of Dy. Chairman in Paradip Port Trust is vacant w.e.f. 30.11.1991. The matter for filling up the post is being processed in consultation with Deptt. of Personnel & Training. As regards the post of Secretary of the Port, the incumbent is under suspension. So long as he is under suspension, the question of filling up the

**Post-Quake Help Sought by Russia**

1129. SHRI V. NARAYANASAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Russia had made an appeal to India to rush men and materials to the quake affected areas within that country;

(b) if so, the extent of help rendered by India to that country; and

(c) the total amount of aid given by India to that country in this hour of trial?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID): (a) No Sir. No official appeal was made by Russia to India for assistance after the earthquake.

(b) and (c) Does not arise.

**Productivity of Hooghly Dock Engineers Limited**

1130. SHRI MD. SALIM: SHRIMATI CHANDRA KALA PANDEY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether improvement of infrastructure and technological upgradation is required to be taken for achieving higher productivity in Hooghly Dock and Port Engineers Limited (HDPEL) as per Ministry's annual report of 1994-95;

(b) if so, whether the same is possible without any investment;

(c) whether any committee has been constituted by Government to suggest measures for revival of HDPEL with 'no' investment from Government;

(d) whether there is any precedent where a sick industry has been made viable with 'no' investment; and